

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
Lok Sabha**

**STARRED QUESTION NO. : 162
(TO BE ANSWERED ON THE 28th July 2022)**

NON-ADHERENCE TO SAFETY STANDARDS BY AIRLINES

162. SHRI RAVI KISHAN

SHRI RAVINDRA KUSHWAHA

Will the Minister of CIVIL AVIATION

be pleased to state:-

- (a) whether safety standards are not being followed by some airline companies in the country and if so, the details thereof;**
- (b) whether this has led to emergency landing of some aircraft recently and if so, the details thereof; and**
- (c) the action taken so far by the Government/ Directorate General of Civil Aviation in this regard?**

ANSWER

Minister of CIVIL AVIATION (Shri Jyotiraditya M. Scindia)

(a) to (c) A statement is laid on the table of the House.

Statement referred in reply to Part (a) to (c) of Lok Sabha Starred Question No. 162 regarding "Non-adherence to Safety Standards by Airlines" to be answered on 28.07.2022 ;

(a) All the airline companies operate in accordance with the Aircraft Rules and Civil Aviation Requirements. These requirements are consistent with International Civil Aviation Organisation (ICAO) Standard and Recommended Practices as contained in various Annex to the ICAO Chicago Convention. The compliance of the Civil Aviation Requirements, conditions of issue of Licence/Approval/Air

Operator Certificate/Air Operator Permit is assessed by Directorate General of Civil Aviation (DGCA) through a systematic safety oversight process. The safety oversight process includes surveillances, spot check and regulatory audits embodied in Annual Surveillance Programme.

(b) During the last three months including the current month, due to system malfunction there were four incidents wherein the operating crew declared emergency. The details is given at Annexure;

(c) Post incident appropriate maintenance action is carried out in accordance with the approved maintenance programme to isolate the defect and rectify it. These occurrences are thoroughly analyzed and severity is determined. Based on severity, these occurrences are investigated. Appropriate action is taken on the outcome of investigation. The action taken by the DGCA, safety regulator in respect of the incidents referred to in reply to part (b) of the question is given in the Annexure against each incident. DGCA as safety oversight function, follows up with the concerned operator for compliance in respect of findings of audits, surveillances & inspections. The observations are closed after due verification. Further the compliance of the action taken by the operator is verified during the next audit/surveillance. In case of any violations/ non-compliance to regulations detected during audit/surveillance, enforcement action is imposed by the DGCA. During the ongoing inspection/investigation by DGCA in the month of July, 2022, 12 aircraft have been grounded for various technical discrepancies.

In response to part (b) and (c) of the Rajya Sabha Starred Q. No. 162 for answer on 28.07.2022 regarding “Non adherence to Safety Standards by Airline Companies”

Annexure

During the period from 01.04.2022 to till date, the operating crew has declared “Emergency” (MAYDAY) in following four cases:

S. No.	Date	Airport / Place of occurrence	Operator	Aircraft Type	Call Sign	Flight Number	Brief Description	Action
1	4-Apr-22	Nagpur	Indigo	ATR72	VT-IYW	6E-7074 Nagpur - Lucknow	Air turn back due to burning smell and white fumes in cabin reported by the cabin crew. There was no system generated warning. Crew carried out the checklist action.	During rectification no sign of burning and smell was observed. Aircraft released for further flight.
2	2-Jun-22	Hyderabad	Indigo	ATR72	VT-IYM	6E-7915 Hyderabad - Chennai	Air turn back due cabin pressurization issue.	During rectification ambient pressure sensor was found faulty and replaced. Aircraft released for further flight.
3	2-Jul-22	Delhi	Spicejet	Q400	VT-SUR	SG-2962 Delhi - Jabalpur	Aircraft returned back to Delhi due to smoke in cabin.	Due to oil leakage detected, No. 1 engine has been replaced. Aircraft released for further flight.
4	16-Jul-22	Muscat	AIXL	B737-800	VT-AXX	IX-355 Calicut-Dubai	Aircraft diverted to Muscat as burning smell came from forward galley.	During rectification no fumes or smoke was observed. As a precautionary measure Oven in the forward galley was replaced. Aircraft released for further flight.